

In the National Company Law Tribunal, Jaipur

Item No. 03

CP No. (IB)-303/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Shri Shailendra Bhandari

.....Applicant/Petitioners

VS.

Royal Buildsquare Pvt. Ltd.

.....Respondent

Order delivered on 27.11.2019

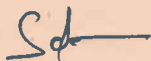
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Nikhil Yadav, Adv.
Anand Sharma, Adv.

For Respondent(s) : None-appeared

ORDER

Heard the submissions made by the counsel for the Financial Creditor. The counsel for the Financial Creditor is directed to submit a detailed affidavit denoting how the claim is within the period of limitation. The matter will be proceeded further once the limitation aspect has been clarified. Ten days time has been granted in the matter. Post the matter to 18.12.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEM**